

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 103
IA No. 304/JPR/2022
CP No. (IB)- 270/7/JPR/2019
Under Section 7 of IBC, 2016

In the matter of:

Mr. Inderpal Singh

.... Financial Creditor/Applicant

Versus

M/s Ninaniya Estates Ltd.

...Corporate Debtor/Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Applicant : Manish Kaushik, Adv.


For the Respondent : Sonal Anand, Adv.


ORDER

IA No. 304/JPR/2022:

Heard Mr. Sonal Anand, Adv. appearing on behalf of the Applicant (Respondent in main Petition) and Mr. Manish Kaushik, Adv. appearing for the Respondent (Petitioner in main Petition).

Learned Counsel appearing on behalf of the Applicant submits that affidavit has already been filed vide Diary No. 532/2023 dated 23.02.2023. Counter affidavit of the same has been filed vide Diary No. 2247/2023 dated 13.09.2023. List the matter on 19.10.2023.


(Rajeev Mehrotra)
Technical Member


(Deep Chandra Joshi)
Judicial Member

September 13, 2023